

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219
CP 48 of 2018

Proceedings under Section 241-242, 244 of Co. Act, 2013

IN THE MATTER OF:

Shahin Firdosh Contractor
Pan-Asia Petroleum Pvt Ltd & Ors

V/sApplicant
.....Respondent

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.
For the Respondent : Mr. Sandip A Sheth PCS for R-1 to 3

ORDER

Ld. Counsel for the applicant seeks adjournment to file vakalatnama as he has replaced the earlier counsel. Agreed by Ld. Counsel for respondent.

List for further consideration on 22.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)